<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 194 OF 2017 & IA NO. 490 OF 2017

Dated: 30th July, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

Sai Service Private Limited				Appellant(s)
Maharashtra Electricity Regulatory	¥V Commi			Respondent(s)
Counsel for the Appellant(s)	:	Ms. Suruchi Thapar Mr. Ajay Kumar		
Counsel for the Respondent(s)	:	Mr. Buddy A. Rang	anath	an for R-1
		Ms. Rimali Batra for	R-2	

<u>ORDER</u>

IA No. 490 of 2017

(Appln. for exemption from filing certified copy of the impugned order)

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, the application is allowed.

APPEAL NO. 194 OF 2017

Learned counsel for the appellant seeks three weeks time to file rejoinder. Time is granted and he may file rejoinder on or before 21.08.2018 after serving copy on the other side.

List the matter on 12.09.2018.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member